

कुछ अच्छा समाचार देने के बाद नेता जी ने शराब मांग । जब उन्होंने कर्नाल हिल्लों की फलों का रस पीते देखा तो उन्होंने उनसे इसका कारण पूछा जिसके उत्तर में कर्नाल हिल्लों ने कहा कि उन्होंने यह काम खाई हुई है कि वे भात का स्वतंत्रता प्राप्त होने तक शराब नहीं छुए । इसके वि. नेता जी ने उन्हें "बहादुर" कहा । इसके बाद एक उत्तरवर्ती दृश्य में एक बरे ने नेता जी तथा कैप्टन लक्ष्मण राम तायत दोनों को विभिन्न प्रकार के फलों के रस पेश किए । तथापि, विभिन्न वर्गों के लोगों द्वारा व्यक्त की गई इन भावनाओं को कि उन्हें यह महसूस हुआ था कि नेताजी शराब ले रहे थे या शराब पीने के लिए प्रोत्साहित कर रहे थे और इसलिए उन्हें उपयुक्त रूप से चित्रित नहीं किया गया था, दूरदर्शन उनके लिए खेद व्यक्त करता है और इसलिए उक्त दृश्य के साथ इस कड़ी को भविष्य में पुनः टेलीकास्ट न करने का निर्णय लिया गया है । इसके अलावा, इस दृश्य का हमारे अभिसूखागारय प्रयोजन के लिए वीडियो टेप से निकाला जा रहा है । दूरदर्शन को भी यह निर्देश दिए गए हैं कि वह राष्ट्रीय नेताओं पर कार्यक्रम टेलीकास्ट करते समय विशेष सावधान बरते ।

Relief to November 1984 riots victims in Delhi

305. SARDAR JAGJIT SINGH AURORA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Central Government and the Delhi Administration have received representations from some Member of Parliament and the November, 1984 Riot Victims Association (Delhi Businessmen) Janakpuri, New Delhi demanding compensation to November, 1984 riot victims against heavy losses of their business establishments which were not insured;

(b) if so, what action has been taken by Government for payment of compensation to riot-affected Delhi businessmen; and

(c) how much further time is likely to be taken by the Central Government in order to make actual payment of compensation, as per decision of Dhillon Committee in conformity with the Punjab Government's decision to extend many financial benefits to such victims, as published in the Indian Express of 2nd October, 1986?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANN PANIGRAHI):
(a) Yes, Sir.

(b) and (c) The representations are being considered in the light of the recommendation of Dhillon Committee.

Agitation against observance of Hindi Week

306. SHRI CHITTA BASU: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a mass agitation burst forth in Tamil Nadu in September-October last, against the decision of observing Hindi Week by the Central Government; and

(b) if so, the details of the agitation and Government's reaction in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CHINTAMANN PANIGRAHI):
(a) Yes, Sir.

(b) There has been no change in the official language policy of the Central Government. However, some people in Tamil Nadu started an anti-Hindi agitation consequent on the issue of a routine circular regarding the observance of Hindi Week by the Press Information Bureau of the Ministry of Information and Broadcasting. The Home Minister and the Prime Minister reiterated the Government's policy in this connection and assured everyone including the Chief Minister of Tamil Nadu that there has been no change in the official language policy of the Central Government.

ment. The Government's position has thus been fully clarified.

Setting up of an Atomic Power Plant in Orissa

307. SHRI SUBAS MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a committee headed by Shri M. R. Srinivasan to select a site for the proposed Atomic Power Plant in Orissa visited different parts of the State and conducted preliminary investigations;

(b) whether it is also a fact that after thorough investigation and discussions with the high level officials of Orissa, the Committee found a suitable place near Bejipur in Bhapar Block, District Puri;

(c) whether the Orissa Government had assured the Committee to supply water, land, power, construction and development of approach roads, strengthening of Hirakud Dam;

(d) if so, whether it is a fact that the Committee has submitted its report to Nuclear Board for consideration and final decision; and

(e) if so, what decision Government have taken or propose to take in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) to (e) Alongwith sites in other constituent States of Eastern Electricity Region, sites in Orissa, including the site at Bejipur have been examined by the Site Selection Committee of the Department of Atomic Energy to assess their suitability for setting up nuclear power stations. In the course of discussions with officials of the State Government of Orissa, certain assurances regarding infrastructural inputs were given. Report of the Site Selection Committee is under consideration of the Government.

Procurement of image processing system by the ORSAC

308. SHRI SUBAS MOHANTY: Will the PRIME MINISTER be pleased to state:

(a) whether in order to get effective implementation of different projects, the Orissa Remote Sensing Application Centre (ORSAC) has proposed to procure a medium level image processing system; and

(b) if so, whether Indian Space Research Organisation (ISRO) has agreed to extend financial assistance; if so, to what extent and what is the likely total cost of the project?

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K. R. NARAYANAN): (a) and (b) Yes, Sir. The Orissa Remote Sensing Application Centre (ORSAC) has approached Indian Space Research Organisation (ISRO) for support for a medium level image processing system. ORSAC and ISRO are having preliminary discussions on the matter. It is premature to arrive at any precise cost estimates.

Deprivation of civilian employees of RRL, Jorhat from the special duty allowance

309. SHRIMATI BIJOYA CHAKRAVARTY: Will the PRIME MINISTER be pleased to state:

(a) whether the civilian employees of the Regional Research Laboratory, Jorhat, Assam are liable to be transferred to any place in the country;

(b) what criteria have been laid down for entitlement of 25 per cent special duty allowance to the civilian employees of the Central Government serving in the States and the Union Territories in the North-Eastern Region;